

ITEM NO.68

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).44809/2024

[Arising out of impugned final judgment and order dated 31-05-2024 in CRLA No.803/2022 passed by the High Court of Judicature at Allahabad]

SANJAY KUMAR KANAUIYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.290285/2024-CONDONATION OF DELAY IN FILING and IA No.290286/2024-EXEMPTION FROM FILING O.T. and IA No.290287/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 20-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhisek Krishna, Adv.
Mr. Jitendra Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Let the notice be issued to the respondent, returnable after eight weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)